

Serial No. of Order	Date of Order	Order with Signature
1	24.7.96	<p>one more year. Now that order had ended, the earlier order is reinforced and the applicant is shifted to Sambalpur. It has been mentioned by the C.P.M.G. that medical facilities are also available at Sambalpur.</p> <p>After going through the order of the C.PMG, it appears to me that all the difficulties mentioned by the applicant has been considered. While it is not possible at this stage to admit this petition and give intended relief, the learned counsel for the petitioner prays that the applicant may be allowed a reasonable time by three weeks to adjust her affairs in order to join her new place of posting. This is a reasonable request. The applicant approach the concerned authorities, viz. Superintendent of Post Offices, Bhadrak, with a leave application for grant of leave for a period of three weeks, so that after the expiry of leave period she will join the new place of posting. Further Shri Routray submits that after the applicant joins the new place of posting, she may be permitted to ventilate her grievance further to the authorities which they may hear. This is also a reasonable. The applicant may do so.</p> <p>The Original Application is disposed of accordingly.</p> <p>Hand over copies of the orders to the counsel for both sides.</p> <p>MEMBER (ADMINISTRATIVE)</p>